#### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION No. 1459 TO BE ANSWERED ON 26.07.2016

#### **NOC** for Projects

#### 1459. SHRI HARIOM SINGH RATHORE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether projects from various States/UTs pertaining to water resources, transport and other development schemes meant for social welfare are pending in the absence of No Objection Certificate (NOC) from the Ministry and if so, the details thereof;
- (b) the time since the said projects are pending and the time-bound programme of the Government for quick clearance thereof;
- (c) the number and details of international highways/national highways, dams, canals projects which have been obstructed in the absence of NOC; and
- (d) the action plan prepared by the Government in this regard?

#### **ANSWER**

### MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (SHRI ANIL MADHAV DAVE)

- (a) to (c) The Ministry of Environment, Forest and Climate Change grants Environment Clearance (EC) and Forest Clearance (FC) to projects as per the provisions of EIA Notification, 2006 and Forest (Conservation) Act, 1980 respectively. Developmental projects located inside the Protected Areas (PA) or within 10 km distance of the PA [in case the Eco Sensitive Zone (ESZ) has not been notified] or the notified ESZ around the PA will require the recommendation of the Standing Committee of National Board for Wildlife under the provisions of Wildlife (Protection) Act, 1972. A list of pending projects for EC, FC and wildlife recommendation is enclosed as annexure.
- (d) The major initiatives taken by the Ministry to streamline the process of EC, FC and wildlife recommendation, *inter-alia* include use of information technology, increasing of Regional Offices from six to ten, constitution of Regional Empowered Committees (REC), delegation of powers to Regional Office for forest diversion, grant of FC by RECs for linear projects, delegation of more powers to State level

Environment Impact Assessment Authorities (SEIAAs), standardization of Terms of Reference for all sectors, finalisation of ToRs within 30 days, general approval for roads and other strategic infrastructure in area of 100 km from line of actual control, general approvals for two lane roads in 117 Left Wing Extremism districts, exemption to highway projects in border states from scoping requirement and exempting linear projects in border states from the requirement of public hearing subject to suitable conditions, delegation of powers to District Environment Impact Assessment Authority (DEIAA) headed by District Magistrate/District Collector for mining of minor minerals including sand, constitution of additional Expert Appraisal Committees, regular meetings of the Expert Appraisal Committees, review of pending projects at various levels in the government etc.

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# ANNEXURE referred to in Reply to part (a) to (c) of the Lok Sabha Unstarred Question No. 1459 due for reply on 26.7.2016 regarding NOC for Projects raised by Shri Hariom Singh Rathore, Hon'ble Member of Parliament

## Projects Pending for Grant of EC, FC and Wildlife recommendation

Sectors	Clearances/recommendation			Total
	EC	FC	Wildlife	
Industry	170	13	2	185
Thermal	09	06	4	19
River Valley & Hydro- Electric	22	62	5	89
Mining (Coal)	25	94	-	251
Mining (Non- Coal)	129		3	
Infrastructure	63	553	29	645
Nuclear, Defence & Others	14	24	20	58
Total	432	752	63	1247